

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 508/AT/2024

Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect "to the Transmission System being established by the Khavda PS1 and 3 Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Khavda PS1 and 3 Transmission Limited (KP3TL)

Respondents : Central Transmission Utility of India Limited & Ors.

Petition No. 507/TL/2024

Subject : Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Khavda PS1 and 3 Transmission Limited.

Petitioner : Khavda PS1 and 3 Transmission Limited (KP3TL)

Respondents : Central Transmission Utility of India Limited & Ors.

Date of Hearing : **11.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Rohit Jain, KP3TL
Ms. Puja Priyadarshini, Advocate, PFCCL
Ms. HK Madhulika Murthy, PFCCL
Shri Ranjeet S. Rajput, CTUIL
Shri Swapnil Verma, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions had been filed seeking the adoption of tariff discovered pursuant to the tariff based competitive bidding process with respect to "*Provision of Dynamic Reactive Compensation at Khavda Pooling Station 1 (KPS1) and Khavda Pooling Station 3 (KPS3)*" ('the Project') and for the grant of a transmission licence for establishing the Project. He further added that the CTUIL has also submitted its recommendations for the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003.

2. Considering the submissions made by the representative of the Petitioner, the Commission ordered as under:

(a) Admit and issue notice to the Respondents, subject to the just exceptions;

(b) The Respondents to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder(s) within a week thereafter.

(c) The Bid process coordinator, PFC Consultancy Limited to submit on an affidavit within a week the detailed calculation of levelised Tariff estimated, including revised estimates as per CERC norms (Rs. 1016.27 Million per annum).

3. The matters will be listed for hearing on **6.3.2025**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)